

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 1020 of 2019**

**In the matter of:**

**Ankit Goyat**

**....Appellant**

**Vs.**

**Sunita Agarwal & Anr.**

**....Respondents**

**Present**

**For Appellant: Ms. Priya Darshini Arora & Mr. Siddharth Sharma,  
Advocates.**

**For Respondents: Mr. Chandra Shekhar Yadav, for R-1.  
Mr. Yogesh Kumar Gupta, for R-2/ IRP.  
Mr. Vinod Chaurasia, for IRP.**

**ORDER**  
**(Virtual Mode)**

**05.04.2021:** Heard, Learned Counsel for the Appellant.

Heard, Learned Counsel for the Respondent No. 1.

Learned Counsel for the Respondents are directed to file hard copy of the Order passed by the Hon'ble Supreme Court in case of Civil Appeal No. 3826 of 2020, '**Shubha Sharma, Suspended Board of Director vs. Mansi Brar Fernandes**' Order dated 11.12.2020.

List this matter as '**Part Heard**' on **27<sup>th</sup> April, 2021** on that day Learned Counsel for the Respondent No. 2 will address and further Learned Counsel for the Appellant will also give her Reply to the advance submissions filed by Respondent Nos. 1 & 2.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**